

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

RA No.165/93 in
OA No.1685/90..

Date of decision: 22.10.93

Shri V.D.Bhatt
& anr. vs.

Applicant

vs.

Union of India through
Secretary,
Ministry of Urban Development
New Delhi & ors. . .

Respondents

CORAM:

THE HON'BLE MR.JUSTICE S.K.DHAON, VICE-CHAIRMAN(J)
THE HON'BLE MR.S.R.ADIGE, MEMBER(A)

ORDER (IN CIRCULATION)

This is an application seeking the review of our judgement dated 10.5.1993. By our judgement, we had not directed the respondents to allocate any accommodation to any party. We had only directed the authority concerned to consider the case of allotment to petitioner No.2. In those circumstances, the question of any direction being issued to the party concerned to charge the normal rent did not arise. The two judgements annexed to the review application were not brought to our notice at the time of the hearing of the OA.

Moreover, they are not relevant. In those cases, the Tribunal had given a positive direction to allot a particular accommodation to a particular party and in those circumstances a further direction was given that normal rent shall be charged from the allottee concerned.

2. We are satisfied that our judgement does not suffer from any error apparent on the face of the record.

3. The RA is dismissed summarily.

Surjagun
(S. R. ADIGE)
MEMBER (A)

S. K. Dhaon
(S.K.DHAON)
VICE-CHAIRMAN (J)

SNS